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**A****PROFORMA FOR FIRST LISTING****SECTION: X**

The case pertains to (please tick/check the correct box): -		
(a)	Central Act:( Title)	NA
(b)	Section:	NA
(c)	Central Rule: (Title)	NA
(d)	Rule No.(s)	NA
(e)	State Act: (Title)	NA
(f)	Section:	NA
(g)	State Rule: (Title)	NA
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(i)	Impugned Interim order: (Date)	NA
(j)	Impugned Final order/Decree:( Date)	NA
(k)	Tribunal/High Court: (Name)	NA
(l)	Names of Judges	NA
(m)	Tribunal/Authority: (Name)	
1.	Nature of Matter (Civil/Criminal)	CIVIL
2.	(a) Petitioner Name:	ABDUL SELIM LASKAR
	(b) Email ID:	
	(c) Mobile phone number	
3.	(a) Respondents Name:	UOI &ORS
	(b) Email ID:	
	(c) Mobile phone number	NA

4.	(a)	Main Category Classification:	18 civil matter		
	(b)	Sub Classification:	1807 others		
5.	Not to be Listed before				
6.	a) Similar/disposed of matter with citation, if any, & case details		No Similar disposed of matter		
	b) Similar Pending matter with case details		No Similar Pending		
7.	Criminal matters: -		NA		
	(a)	Whether accused/convict has Surrendered:	<table border="1"> <tr> <td>Yes</td> <td>No</td> </tr> </table> NA	Yes	No
Yes	No				
	(b)	FIR NO:	DATE:		
	(c)	Police Station	NA		
	(d)	Sentence Awarded	NA		
	(e)	Sentence Undergone			
8.	Land Accusation Matters				
	(a)	Date of Section 4	NA		
	(b)	Date of Section 6	NA		
	(c)	Date of Section 17	NA		
9.	Tax Matters: State the Tax effect:		NA		
10.	Special Category (first Petitioner/ Appellant only):				
	(a)	Senior citizen 65 years	No		
	(b)	SC/ST	No		
	(c)	Women /Child	No		
	(d)	Disable	No		
	(e)	Legal Aid Case	No		
	(f)	In Custody	No		
11.	Vehicle Number (In case of motor accident claim matter):		NA		

Date: 07.07.2020

**[ADEEL AHMED]**

Advocate for the Petitioner/Applicant/ Respondent (s)

14, Lawyers Chamber

Supreme Court of India, New Delhi

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## **SYNOPSIS**

The present writ petition is being preferred for the reason that despite this Hon'ble Court's Directions dated 09-05-2017 passed in W.P No. 267 of 2017 Dar-Us- Slam Educational Trust Vs. MCI & Ors and Directions of Hon'ble High Court of Delhi in W.P (C) 5397/2018 & C.M Nos. 20952-53/2018 Dr. Sneha Prakash Vs. Union of India & Ors., the Medical Counselling Committee, THE DIRECTORATE GENERAL OF HEALTH SCIENCES, GOVERNMENT OF INDIA has received many requests of Resignations from joined candidates after completion of Round-2 of Counselling of NEET-PG 2020 examination, which was completed on 16.06.2020. The selected candidates were to reporting at respective colleges till 30.06.2020, after which the transfer of non-reporting/joining or vacant All India Quota seats (hereinafter referred to as "AIQ seats") were to be forwarded to the respective state admission committees.

However, owing to the COVID-19 crisis engulfing the country, the examination results for the admission session year of 2020 of AIIMS, JIPMER and PGI-Chandigarh, was announced after completion of Round-2 of Counselling of NEET-PG 2020 examination, which was completed on 16.06.2020. Therefore, candidates who had earlier enrolled themselves under the AIQ seats of NEET-PG 2020 examination, finding better opportunities in AIIMS, JIPMER or PGI-Chandigarh, have abandoned their AIQ seats under NEET-PG for the admission

session 2020, and have opted to join AIIMS, JIPMER or PGI-Chandigarh. This fact is fortified by the list of Joined candidates in All India Quota, Deemed/ Central Universities after completion of Round-2 of NEET-PG 2020 published by the Medical Counselling Committee, The Directorate General Of Health Sciences, Government Of India on 02.07.2020. It has been found that after the final list that has been published, there is a total of 3373 number of AIQ seats which have been vacated after joining, under the NEET-PG 2020, and which are now being reverted to the respective State quota for counselling by the State Government or the authority designated by the State Government. Thus, because of the lapse of AIQ seats, candidates like the Petitioners herein who were genuinely willing to avail the AIQ seats, are being deprived for the reason that the said vacant or lapsed AIQ Seats are being passed on to the States and hence, they are unable to avail the same, despite the vacant AIQ seats. Hence, the present petition.



## **LIST OF DATES**

**IN THE SUPREME COURT OF INDIA**  
**CIVIL ORIGINAL JURISDICTION**  
**(UNDER ARTICLE 32 OF THE CONSTITUTION OF**  
**INDIA)**

**WRIT PETITION (CIVIL) NO. \_\_\_\_\_ OF 2020**

**IN THE MATTER OF:-**

Versus

1. Union of India  
Secretary, Ministry of Health & Family Welfare  
Shashtri Bhawan,  
New Delhi
2. Medical Counselling Committee,  
The Directorate General of Health Sciences  
Through Secretary, Shashtri Bhawan  
New Delhi.
3. The National Board of Examination  
Rep. by its Secretary,  
Ansari Nagar, Mahatma Gandhi Marg  
New Delhi.
4. Medical Council of India  
Rep. by its Secretary  
Pocket-14, Sector-8, Phase-I  
New Delhi.
5. The State of Telangana Medical and Family Welfare  
Principal Secretary  
A.P. Secretariat, Lakdikapool,  
District: Hyderabad,

NEW DELHI , DELHI

Note : Every state health secretariat should be made a body ? ]

WRIT PETITION UNDER ARTICLE 32 OF THE  
CONSTITUTION OF INDIA

MOST RESPECTFULLY SHOWETH

1. That the present writ petition is being preferred for the reason that despite this Hon'ble Court's Directions dated 09-05-2017 passed in W.P No. 267 of 2017 Dar-Us- Slam Educational Trust Vs. MCI & Ors and Directions of Hon'ble High Court of Delhi in W.P (C) 5397/2018 & C.M Nos. 20952-53/2018 Dr. Sneha Prakash Vs. Union of India & Ors., the Medical Counselling Committee, THE DIRECTORATE GENERAL OF HEALTH SCIENCES, GOVERNMENT OF INDIA has received many requests of Resignations from joined candidates after completion of Round-2 of Counselling of NEET-PG 2020 examination, which was completed on 16.06.2020. The selected candidates were to reporting at respective colleges till 30.06.2020, after which the transfer of non-reporting/joining or vacant All India Quota seats (hereinafter referred to as "AIQ seats") were to be forwarded to the respective state admission committees.
2. However, owing to the COVID-19 crisis engulfing the country, the examination results for the admission session year of 2020 of AIIMS, JIPMER and PGI-Chandigarh,

was announced after completion of Round-2 of Counselling of NEET-PG 2020 examination, which was completed on 16.06.2020. Therefore, candidates who had earlier enrolled themselves under the AIQ seats of NEET-PG 2020 examination, finding better opportunities in AIIMS, JIPMER or PGI-Chandigarh, have abandoned their AIQ seats under NEET-PG for the admission session 2020, and have opted to join AIIMS, JIPMER or PGI-Chandigarh. This fact is fortified by the list of Joined candidates in All India Quota, Deemed/ Central Universities after completion of Round-2 of NEET-PG 2020 published by the Medical Counselling Committee, The Directorate General Of Health Sciences, Government Of India on 02.07.2020. It has been found that after the final list that has been published, there is a total of 3373 number of AIQ seats which have been vacated after joining, under the NEET-PG 2020, and which are now being reverted to the respective State quota for counselling by the State Government or the authority designated by the State Government. Thus, because of the lapse of AIQ seats, candidates like the Petitioners herein who were genuinely willing to avail the AIQ seats, are being deprived for the reason that the said vacant or lapsed AIQ Seats are being passed on to the States and hence, they are

unable to avail the same, despite the vacant AIQ seats. Hence, the present petition.

3. That the facts of the case are as under:
4. That the NEET PG (National Eligibility cum Entrance Test for Post-Graduation) is the most widely accepted entrance exam for admissions to various MD (Doctor of Medicine)/MS (Master in Surgery) and PG Diploma courses (DNB) across the country. The examination is conducted annually by the National Board of Examinations (NBE). The Exams are ordinarily conducted by the first week of January, followed by the announcement of results by the end of January. As per the directions of this Hon'ble Court in W.P No. 267 of 2017 Dar-Us- Slam Educational Trust Vs. MCI & Ors. this is followed by the 1<sup>st</sup> round of counselling by the Medical Counselling Committee, THE DIRECTORATE GENERAL OF HEALTH SCIENCES for the AIQ seats by the end of March, which is followed by the 2<sup>nd</sup> round of counselling in mid-April. Selected candidates are to report at their respective choice of colleges by April-end, at the same time, around which, the non-reporting/joining or vacant AIQ seats are reverted to the state admission committees for the State counselling of the PG seats. The Mop – Up Round Final Result of the NEET-PG would be announced by mid-May. True copy of the Schedule For Online Counseling (Allotment Process)

For NEET 50% AIQ/DEEMED/CENTRAL UNIVERSITIES/AFMS (MD/MS/DIPLOMA AND MDS) Seats – 2019 is annexed herewith as **ANNEXURE P-1**.  
(Pages

The copy of the Information Bulletin for National Eligibility-cum-Entrance Test (Post Graduate) NEET-PG for admission to MD/MS/Post Graduate Diploma Courses Session-2020 is annexed herewith as **ANNEXURE P-2**.  
(Pages

5. That the Admissions to other prestigious institutes such as All India Institute of Medical Sciences ('AIIMS'), Post Graduate Institute of Medical Education & Research, Chandigarh (PGI-Chandigarh') and Jawaharlal Institute of Postgraduate Medical Education and Research, Pondicherry (JIPMER-Pondicherry') are conducted by way of examinations by the Institutes themselves.
6. Usually, the exams for AIIMS is conducted on the first week of May, and the results are announced by mid-June. The first round of seat allotment is completed by June-end, followed by joining in the 1<sup>st</sup> week of July. The 2<sup>nd</sup> round of seat allotment takes place on July-end, and the 3<sup>rd</sup> round on 1<sup>st</sup> week of August, respectively.
7. The admission session for PGI-Chandigarh, would usually commence with the exams being conducted on the last week of May, with the results being immediately

announced thereafter. The first round of seat allotment would commence in mid-June, and the 2<sup>nd</sup> round by mid-July and 3<sup>rd</sup> round of counselling by July-end, respectively.

8. JIPMER-Pondicherry would usually conduct the exams in mid-May, followed by declaration of results by May-end. The 1<sup>st</sup> round of counselling would take place mid-June, followed by the 2<sup>nd</sup> round which would be on mid-July and the 3<sup>rd</sup> round would be by July-end, and a final round of counselling would be around August-end.
9. However, this year, due to the Covid-19 pandemic and the ensuing lockdown across the nation, the schedules of these PG exams have been altered causing the results of AIIMS, PGI-Chandigarh, and JIPMER-Pondicherry, to be announced after the counselling under the NEET-PG, has been completed. Therefore, this has led to chaos amongst the candidates, who after realizing that they have secured seats in AIIMS, PGI-Chandigarh, and JIPMER-Pondicherry, have opted to leave their seats secured under the AIQ of the NEET-PG exams. Therefore, a large number of non-reporting/joining or vacant AIQ seats have been created which are now being sought to transfer to state admission committees.
10. The total number of seats that were available at the time of the 1<sup>st</sup> counselling round by the Medical Counselling Committee, The Directorate General Of Health Sciences,

Government Of India was **XXXXXX**. However, the final number of candidates who joined under the AIQ seats of NEET-PG is **xxxxxxx**. A table detailing the approximate number of vacant seats which have reverted back to the concerned institutes in the States, totaling to about 3373 seats, is annexed herewith as **ANNEXURE P-3**. (Pages

11. That a comparison of the sequence of events of the examination and counselling conducted by NEET-PG & DNB, and AIIMS-PG, PGI-Chandigarh and JIPMER-Pondicherry, for the years 2019 and 2020, chronologically, is placed out here, for this Hon'ble Court's ready reference and perusal.

12. Time line of various events related to a PG aspirant 2019 vs 2020. Various Post Graduation level examination and events related to them are held throughout the year. These events were held in following chronology.

S. No.	Name of the Exam	2019	2020
<b>1.</b>	<b>NEET PG and DNB</b>		
	<b>a) NEET PG</b>		
	• Date of examination	06 Jan, 2019	05 Jan, 2020
	• Date of result	31 Jan, 2019	30 Jan, 2020
	• Round 1 Seat Allotment Result	29 Mar, 2019	11 Apr, 2020
	• Reporting at the allotted colleges	05 Apr, 2019 10 Apr, 2019	24 Apr, 2020 01 Jun, 2020
	• Resignation of joined seat	12 Apr, 2019	16 Jun, 2020



	<ul style="list-style-type: none"> <li>• Round 2 Seat Allotment Result</li> <li>• Reporting at respective colleges</li> <li>• Transfer of non-reporting/joining or vacant AIQ seats to state admission committees</li> <li>• Mop – Up Round Final Result</li> </ul>	<p>22 Apr, 2019</p> <p>22 Apr, 2019</p> <p>18 May, 2019</p>	<p>30 Jun, 2020</p> <p>30 Jun, 2020</p> <p>AWAITED</p>
	<p>b) DNB (exam name NEET PG)</p> <ul style="list-style-type: none"> <li>• Date of examination</li> <li>• Date of result</li> <li>• Seat allotment round 1</li> <li>• Last date of payment</li> <li>• Final eligible list of candidates</li> <li>• Result of allotment round 2</li> <li>• First year course fee payment</li> <li>• Physical reporting</li> <li>• Result announcement round 3</li> <li>• First year course fee payment</li> <li>• Physical reporting</li> <li>• Offline counselling, biometric and document verification (Mop up)</li> <li>• Joining allotted college</li> </ul>	<p>06 Jan, 2019</p> <p>31 Jan, 2019</p> <p>18 Apr, 2019</p> <p>22 Apr, 2019</p> <p>22 Apr, 2019</p> <p>02 May, 2019</p> <p>06 May, 2019</p> <p>12 May, 2019</p> <p>23 May, 2019</p> <p>27 May, 2019</p> <p>07 Jun, 2019</p> <p>21 Jun, 2019</p> <p>27 Jun, 2019</p>	<p>05 Jan, 2020</p> <p>30 Jan, 2020</p> <p>24 May, 2020</p> <p>04 Jun, 2020</p> <p>05 Jun, 2020</p> <p>01 Jul, 2020</p> <p>01 Jul, 2020</p> <p>01 Jul, 2020</p> <p>AWAITED</p> <p>AWAITED</p> <p>AWAITED</p> <p>AWAITED</p> <p>AWAITED</p>
<b>2.</b>	<b>AIIMS PG</b>		

	<ul style="list-style-type: none"> <li>• Date of exam</li> <li>• Date of result</li> <li>• Seat allotment round 1</li> <li>• Online joining</li> <li>• Seat allotment round 2</li> <li>• Online joining</li> <li>• Seat allotment round 3</li> <li>• Joining of seat</li> <li>• Open round counseling</li> </ul>	<p>05 May, 2019</p> <p>19 Jun, 2019</p> <p>30 Jun, 2019</p> <p>04 Jul, 2019</p> <p>22 Jul, 2019</p> <p>09 Aug, 2019</p> <p>27 Aug, 2019</p>	<p>11 Jun, 2020</p> <p>18 Jun, 2020</p> <p>30 Jun, 2020</p> <p>06 Jul, 2020</p> <p>15 Jul, 2020</p> <p>21 Jul, 2020</p> <p>30 Jul, 2020</p> <p>5 Aug, 2020</p> <p>AWAITED</p>
<b>3.</b>	<p>PGI, Chandigarh</p> <ul style="list-style-type: none"> <li>• Date of exam</li> <li>• Date of result</li> <li>• Seat allotment Round 1</li> <li>• Joining</li> <li>• Seat allotment Round 2</li> <li>• Joining</li> <li>• Round 3 offline and joining</li> <li>• Spot Counseling and joining</li> </ul>	<p>26 May, 2019</p> <p>28 May, 2019</p> <p>17 Jun, 2019</p> <p>12 Jul, 2019</p> <p>26 Jul, 2019</p>	<p>14 Jun, 2020</p> <p>22 Jun, 2020</p> <p>28 Jun, 2020</p> <p>01 Jul, 2020</p> <p>11 Jul, 2020</p> <p>18 Jul, 2020</p> <p>28 Jul, 2020</p> <p>31 Jul, 2020</p>
<b>4.</b>	<p>JIPMER, Pondicherry</p> <ul style="list-style-type: none"> <li>• Date of exam</li> <li>• Date of result</li> <li>• Round 1 counseling</li> <li>• Round 2 counseling</li> <li>• Round 3 counseling</li> </ul>	<p>18 May, 2019</p> <p>24 may, 2019</p> <p>12 Jun, 2019</p> <p>11 Jul, 2019</p> <p>31 Jul, 2019</p>	<p>21 Jun, 2020</p> <p>27 Jun, 2020</p> <p>22 Jul, 2020</p> <p>AWAITED</p> <p>AWAITED</p>

	• Final counseling	27 Aug, 2019	AWAITED
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True copy of the relevant documents of the examination session and counselling are annexed herewith as **ANNEXURE P-4.**

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13. That on 02.07.2020, the Medical Counselling Committee, THE DIRECTORATE GENERAL OF HEALTH SCIENCES, GOVERNMENT OF INDIA on 02.07.2020 published the list of Joined candidates in All India Quota, Deemed/ Central Universities after completion of Round-2 of NEET-PG 2020. The Medical Counselling Committee, THE DIRECTORATE GENERAL OF HEALTH SCIENCES, GOVERNMENT OF INDIA vide the same document dated 02.07.2020 remarked the following –

“MCC is receiving many requests of Resignations from Joined candidates after completion of Round-2. In this regard attention of Candidates, College counselling authorities (w.r.t Resignations) and DME’s/ State Counselling Authorities (w.r.t Admissions) is drawn towards the following Court orders:

14. That the directions of Hon’ble Supreme Court of India dated 09-05-2017 passed in W.P No. 267 of 2017 Dar-Us- Slam Educational Trust Vs. MCI & Ors. True copy of the order dated 09.05.2017 passed by this Hon’ble Court in W.P. (Civil)

No. 267 of 2017 is annexed herewith as **ANNEXURE P-5**.

(Pages

15. That the directions of Hon'ble High Court of Delhi in W.P (C) 5397/2018 & C.M Nos. 20952-53/2018 Dr. Sneha Prakash Vs. Union of India & Ors. True copy of the order dated \_\_\_\_ passed by High Court of Delhi in W.P (C) 5397/2018 is annexed herewith as **ANNEXURE P-6**. (Pages

16. That the Colleges and State Counselling Authorities are advised to take note of the above court directions before taking any action to prevent any legal complication. True copy of List of Joined candidates in All India Quota, Deemed/ Central Universities after completion of Round-2 is annexed herewith as **ANNEXURE P-7**. (Pages

True copy of the document dated 02.07.2020, issued by the Medical Counselling Committee, THE DIRECTORATE GENERAL OF HEALTH SCIENCES, GOVERNMENT OF INDIA is annexed herewith as **ANNEXURE P-8**. (Pages

17. That on the same date, i.e. on 02.07.2020, the Indian Medical Association also to allow candidates for mop-up counselling and to fill the vacant seats. Urging the need for a stronger medical force, in today's need of the hour for tackling the COVID-19 pandemic, across the nation, the Indian Medical Association has requested as a one-time measure to fill up the vacant seats by eligible candidates using their NEET rankings. True copy of the letter dated 02.07.2020 issued by the IMA to

the Board of Governors in supersession of the MCI, is annexed herewith as **ANNEXURE P-9**. (Pages

18. That the petitioners have not filed any other writ petition in this Hon'ble Court for these or similar relief.

19. That the Petitioner is therefore filing the present writ petition under Article 32 of the constitution of India on the following amongst other grounds which are taken without prejudice to one another :

### **GROUND**

A. FOR THAT the present writ petition is being preferred for the reason that despite this Hon'ble Court's Directions of Hon'ble Supreme Court of India dated 09-05-2017 passed in W.P No. 267 of 2017 Dar-Us- Slam Educational Trust Vs. MCI & Ors and Directions of Hon'ble High Court of Delhi in W.P (C) 5397/2018 & C.M Nos. 20952-53/2018 Dr. Sneha Prakash Vs. Union of India & Ors., the Medical Counselling Committee, THE DIRECTORATE GENERAL OF HEALTH SCIENCES, GOVERNMENT OF INDIA has received many requests of Resignations from Joined candidates after completion of Round-2 of Counselling of NEET-PG 2020 examination, which was completed on 16.06.2020. The selected candidates were to reporting at respective colleges till 30.06.2020, after which the transfer of non-reporting/joining or vacant All India

Quota seats (hereinafter referred to as “AIQ seats”) were to be forwarded to the respective state admission committees.

- B. However, owing to the COVID-19 crisis engulfing the country, the examination results for the admission session year of 2020 of AIIMS, JIPMER and PGI-Chandigarh, was announced after completion of Round-2 of Counselling of NEET-PG 2020 examination, which was completed on 16.06.2020. Therefore, candidates who had earlier enrolled themselves under the AIQ seats of NEET-PG 2020 examination, finding better opportunities in AIIMS, JIPMER or PGI-Chandigarh, have abandoned their AIQ seats under NEET-PG for the admission session 2020, and have opted to join AIIMS, JIPMER or PGI-Chandigarh. This fact is fortified by the list of Joined candidates in All India Quota, Deemed/ Central Universities after completion of Round-2 of NEET-PG 2020 published by the Medical Counselling Committee, THE DIRECTORATE GENERAL OF HEALTH SCIENCES, GOVERNMENT OF INDIA on 02.07.2020.
- C. The result has been that the now vacant AIQ seats, which are substantial in number, are being reverted back to the State quota for counselling by the State Government or the authority designated by the State Government. Thus, because of the lapse of AIQ seats, candidates like the

Petitioners herein who were genuinely willing to avail the AIQ seats, are being deprived for the reason that the said vacant or lapsed AIQ Seats are being passed on to the States and hence, they are unable to avail the same, despite the vacant AIQ seats. Hence, the present petition.

D. FOR THAT this Hon'ble Court in the matter of  
has held-

*“3. As per the judgment of this Hon'ble Court in the case of Ashish Ranjan vs. Union of India & Ors. [(2016) 11 SCC 225], there shall be only two rounds of common counselling each conducted by the DGHS/State Government or authority designated by the State Government for All India Quota (including Deemed University) and State Quota seats respectively.*

*4. After the second round of counselling for All India Quota seats, the students who take admission in All India Quota seats should not be allowed/permitted to vacate the seats. This would ensure that very few seats are reverted to the State Quota and also All India Quota seats are filled by students from the all India merit list only. The students who take admission and secure admission in Deemed Universities pursuant to the second round of counselling conducted by the DGHS shall not be eligible to participate in any other counselling.”*

Therefore, this Hon'ble Court has categorically stated by way of the said judgements that *the students who take admission and secure admission in Deemed Universities pursuant to the second round of counselling conducted by the DGHS shall not be eligible to participate in any other counselling. Therefore, candidates who have chosen to abandon their seats under the AIQ quota under the NEET-PG 2020, have not complied with the directions of this Hon'ble Court in the aforesaid judgement.*

E. FOR THAT in the case of Dr. Sneha Prakash Vs. Union of India & Ors. in W.P (C) 5397/2018 & C.M Nos. 20952-53/2018, the Hon'ble High Court of Delhi allowed the Petitioner to resign from her seat in Lady Harding College, which she secured on the basis of NEET-PG examination and counselling, after depositing a sum of Rs.10 lakhs, so as to enable her to take part in the counselling to be conducted by AIIMS. However, the Hon'ble High Court of Delhi also remarked the following :- “Needless to say that the aforesaid statement has been made by respondent no.1 in the peculiar facts of the case and will not act as a precedent.”

Therefore, the Hon'ble Courts have time and again emphasised the need for filling up of all the seats under the AIQ first, and that vacancies after counselling should be avoided



F. FOR THAT when the nation is gripped in a pandemic, the need for trained doctors is the need of the hour. In light of the same, it will adversely affect the healthcare in our country if such vacated seats are allowed to lapse, and therefore, it is important that the seats under the AIQ quota in Government Medical Colleges as well as Deemed Universities are filled on the basis of the rankings obtained in the NEET-PG 2020.

#### PRAYER

It is therefore most respectfully prayed that this Hon'ble Court may kindly be pleased to:

- a. To issue an appropriate writ, order or direction in the nature of MANDAMUS to the Respondent Nos. xxxxxxxx to come forth and declare the total number of AIQ seats being lapsed on account of non-joining of the selected/shortlisted candidates after the 2<sup>nd</sup> round of Counselling and publication of the final list dated 02.07.2020; and/or
- b. To issue an appropriate writ, order or direction in the nature of MANDAMUS to the Respondent Nos. xxxxx in compliance of this Hon'ble Court's directions in in W.P No. 267 of 2017 Dar-Us- Slam Educational Trust Vs. MCI & Ors and Directions of Hon'ble High Court of Delhi in W.P (C) 5397/2018

& C.M Nos. 20952-53/2018 Dr. Sneha Prakash Vs. Union of India & Ors to fill up the vacant seats under the AIQ in order of merit as per the NEET-PG 2020 examination results; and/or

- c. To issue any other suitable writ order or direction which the Hon'ble Court may deem fit and proper in the circumstances of the case;
- d. To award cost of this writ petition to the Petitioner.
- e. Pass such order and orders as this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

FILED BY

(ADEEL AHMED)  
Advocate for the Petitioners

FILED ON:



- ii) Documents required :
- iii) Examination schedule of AIIMS 2019
- iv) Examination schedule of PGI-Chandigarh 2019
- v) Examination schedule of JIPMER- 2019
- vi) Documents required :
- vii) Examination schedule of AIIMS 2019
- viii) Examination schedule of PGI-Chandigarh 2019
- ix) Examination schedule of JIPMER- 2019